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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME DEPARTMENT.

NOTIFICATIONS.

The 31st July 1940.

No. 5331-A.—Mr. P. T. Mansfield, C.I.E., I.C.S., Chief Secretary to the Government

of Orissa, is granted leave for five months, viz., leave on average pay for three months and twenty-seven days and leave on half average pay for the remaining period under Fundamental Rules 77 and 81, with effect from the 1st August 1940 or any subsequent date on which he may avail himself of it.

The 31st July 1940.

No. 5334-A.—Mr. J. Bowstead, M.C., I.C.S., Additional Secretary to Government in the Home and Finance Departments, is appointed to act as Chief Secretary to Government during the absence on leave of Mr. P. T. Mansfield, C.I.E., I.C.S. or until further orders.

By order of the Governor,

K. RAMAN,

Under-Secretary to Government.

The 27th July 1940.

No. 1695-P.—Sri Baishnab Charan Das, officiating Superintendent of Police, who has been appointed by the Secretary of State to the Indian Police, with effect from the 1st April 1938, vice Khan Sahib Muhammad Ziauddin reverted to Madras, is confirmed in the rank of Superintendent, with effect from that date.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 30th July 1940.

No. 1713-P.—Mr. P. V. Bhaskaran, I.P., officiating Superintendent of Police, Puri, is granted leave on average pay for two months under Fundamental Rules 77 and 81, with effect from the 1st August 1940 or any subsequent date on which he may be allowed to avail himself of it.

The 31st July 1940.

No. 1723-P.—The services of Mr. C. R. B. Murray, I.P., officiating Inspector-General of Police, Orissa, are replaced at the disposal of the Government of Bihar, with effect from the 4th August 1940.

The 31st July 1940.

No. 1725-P.—Mr. E. A. O. Perkin, C.I.E., I.P., Inspector-General of Police, Orissa, is granted leave on half average pay for thirteen days under Fundamental Rules 77 and 81 in extension of the leave granted to him in Notification No. 968-P., dated the 9th April 1940.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 30th July 1940.

No. 4019-L.S.G.—The members of the District Board of Sambalpur at a special

meeting held on the 23rd July 1940 have elected under section 23 (1) of the Sambalpur Local Self-Government Act, 1939, Sri Gourishankar Misra to be the Chairman of the District Board.

By order of the Governor,

S. DAS,

Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATIONS.

The 30th July 1940.

No. 3283-E.—Sri Damarudhar Das, M.A., Sub-Inspector of Schools in the district of Balasore, is appointed to act as a Lecturer in Oriya in the Ravenshaw College, Cuttack, in the junior branch of class II of the Orissa Educational Service temporarily for three months or till other arrangements are made in consultation with the Joint Public Service Commission whichever is earlier, with effect from the 8th July 1940.

The 31st July 1940.

No. 3332-E.—Sri Loknath Rath, Superintendent of Excise and Salt, Koraput, is granted leave on average pay on medical certificate for one month and three days in extension of the leave granted to him in Notification No. 3074-E., dated the 16th July 1940.

By order of the Governor,

S. DAS,

Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 25th July 1940.

No. 5030-J.—In exercise of the powers conferred by section 14 of the Prevention of Cruelty to Animals Act, 1890 (XI of 1890), as amended by the Prevention of Cruelty to Animals (Amendment) Act, 1938 (XXV of 1938), the Governor of Orissa is hereby pleased to authorise the persons specified below, being Inspectors of the Society for the Prevention of Cruelty to Animals to exercise powers under the said section, with effect from the date of the publication of this notification :—

- (1) Sri Lingaraj Misra of Raichakradharpur, P. O. Sakthigopal, district Puri.

- (2) Sri Sudam Sundar Das of Jachak Lane, Cuttack town, district Cuttack.
- (3) Moulvi Mohammad Ghaus of Berhampur town, district Ganjam.
- (4) Sri N. Kamesam of Berhampur town, district Ganjam.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATIONS.

The 27th July 1940.

No. 8349-E.—On return from leave, Sri Udayanath Misra, temporary Assistant Engineer, is posted to the charge of the Khurda Subdivision of the Southern Division under the Orissa Circle.

The 31st July 1940.

No. 8496-E.—On return from leave, Mr. J. Shaw, Executive Engineer, is posted to the charge of the Flood and Drainage Division under the Orissa Circle.

By order of the Governor,
S. K. ROY,
Secretary to Government.

The 31st July 1940.

No. 8504-T.—The following notification is republished for the information of the general public.

By order of the Governor,
S. K. ROY,
Secretary to Government.

DEPARTMENT OF COMMUNICATIONS.

Simla, the 4th July 1940.

No. W.-30 (1)/40.—In partial modification of Notification No. W.-30 (1), dated 8th September 1939, the Governor-General in Council is pleased to appoint the Honourable Sir Andrew Clow, C.S.I., C.I.E., I.C.S., Member for Railways and Communications, as President of the War Transport Board, vice the Honourable Sir Guthrie Russell, K.C.I.E.

S. N. ROY,
Secy. to the Govt. of India.

SUBORDINATE CIVIL SERVICE.

HOME DEPARTMENT.

NOTIFICATIONS.

The 30th July 1940.

No. 5309-A.—Sri Nrusinhananda Panda, Sub-Deputy Collector on probation, who was placed under suspension with effect from the 4th February 1940, is reverted to his permanent post in the ministerial service in the district of Ganjam.

The 31st July 1940.

No. 5316-A.—Sri Anirudha Das, Sub-Deputy Magistrate and Sub-Deputy Collector on probation at the headquarters station of the district of Balasore, is appointed to be a Magistrate of the second class.

By order of the Governor,
J. BOWSTEAD,
Addl. Secretary to Government.

OFFICE OF THE DIRECTOR OF HEALTH AND INSPECTOR-GENERAL OF PRISONS.

NOTIFICATION.

The 27th July 1940.

No. 3649-JI.—Dr. Rai Krishna Mahanti, M.B., B.S., made over charge of the Jajpur Sub-jail to Dr. Harish Chandra Paul, M.B., B.S., in the forenoon of the 28th June 1940.

G. VERGHESE, LT.-COL., I.M.S.,
Director of Health and Inspector-General of Prisons, Orissa.

OFFICE OF THE REVENUE COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION.)

NOTIFICATIONS.

The 27th July 1940.

No. 2045—I-4/40-Regn.—Sri Gobind Chandra Patnaik, who has been appointed as Sub-Registrar, on probation, in Government Notification No. 2472-D., dated the 18th July 1940, is posted to the Sadr Registration Office, Cuttack.

The 29th July 1940.

No. 2072-Regn.—Maulavi M a k b u l Hossain Khan, probationary Sub-Registrar, attached to the Sadr Registration Office, Cuttack, is appointed to act as the Sub-Registrar of Dhamnagar in the district of Balasore, vice Maulavi Mulla G h u l a m Rasool or until further orders.

E. R. WOOD,

Inspector-General of Registration.

SUBORDINATE EDUCATIONAL SERVICE.

NOTIFICATION.

The 31st July 1940.

No. 11.—Sri Adhirajmohan Senapati, B.A., B.Ed., an assistant master in the Ravenshaw Collegiate School at Cuttack, is confirmed in the upper division of the Subordinate Educational Service, with effect from the 3rd January 1939.

S. C. TRIPATHI,

Director of Public Instruction.

CO-OPERATIVE SOCIETIES.

NOTIFICATIONS.

The 26th July 1940.

No. 7975.—Whereas after the holding of an inquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Charpali Grain Co-operative Society bearing registration No. 5/C of 16th June 1923 in the district of Sambalpur, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Agent in charge of the Sambalpur Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 26th July 1940.

No. 7978.—Whereas as the result of an inspection made under sub-section (1), section 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), of the

Banpur Hadi Sagadia Co-operative Society bearing registration No. 18/0 of 9th August 1923 in the district of Puri, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Sub-Agent in charge of the Khurda Central Co-operative Bank to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 26th July 1940.

No. 7987.—Whereas it has been proved to my satisfaction that the number of members of the Mahulpali Co-operative Society bearing registration No. 493 of 7th March 1921 in the district of Sambalpur has been reduced to less than ten, I hereby in exercise of the power conferred by clause (b), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Agent in charge of the Sambalpur Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 26th July 1940.

No. 7994.—Whereas as the result of an inspection made under sub-section (1), section 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), of the Baramunda Co-operative Society bearing registration No. 65/C.U. of 11th February 1925 in the district of Puri, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Sub-Agent in charge of the Khurda Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,

*Deputy Registrar, Co-operative Societies,
Orissa.*